

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.650 of 2010

(Arising out of OIO-01/COMMISSIONER/RKS/AHD-I/2010 dated 25/01/2010 passed by
Commissioner of Central Excise-AHMEDABAD-I)

Mafatlal H Shah

Dir Of M/S, Shriram Tubes P Ltd,
78/80, C P Tank Road, 2nd Floor,
MUMBAI, MAHARASHTRA,

.....Appellant

VERSUS

C.C.E.-Ahmedabad-i

C. Ex Bhavan,
Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat-380015

.....Respondent

APPEARANCE:

Shri. Willingdon Christian, Advocate for the Appellant
Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 12550 /2021

DATE OF HEARING: 26.11.2021

DATE OF DECISION:26.11.2021

RAMESH NAIR

The appellant's Counsel, Shri. Willingdon Christian, Learned Counsel has submitted a letter dated 26.11.2021 requesting the appeal may be treated as withdrawn as per Section 127 (6) of the Finance Act (No.2) at 2019 as the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as deemed withdrawn in terms of Section 127 (6) of the Finance Act (No.2) at 2019

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**